



Serial No. of Order	Date of Order	Order with Signature
12	16.11.89	<p>This case having been restored, stands posted to 4th December, 1989 for hearing.</p> <p><i>PN</i> Vice-Chairman</p> <p>Member (J)</p>
13	4-12-89	<p>Heard Mr. S.K.Das, learned Counsel for the applicant and Mr. C.V.Murty, learned Counsel for the Respondent (C.R.R.I.). Mr.C.V.Murty, has filed a memo to the effect that the impugned order vide Annexure-4, Office order No.781 dated 8.3.88, so far as it relates to the applicant for recovery of L.T.C.advance has been withdrawn. Copy of the Memo has been served on the applicant. In view of this there seems no further relief ^{to} can be granted to the applicant. The case is accordingly disposed of.</p> <p><i>HL</i> Vice-Chairman</p> <p><i>MM</i> Member (Judicial)</p>